

**GOVERNMENT OF INDIA
SURFACE TRANSPORT
LOK SABHA**

UNSTARRED QUESTION NO:6491
ANSWERED ON:08.05.2000
CONTAINERS HANDLING CRANES
NARESH KUMAR PUGLIA

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Chennai Port Trusts had invited open tender for leasing containers handling cranes in 1998;
- (b) if so, whether the tender has been finalised;
- (c) if not, the reasons therefor;
- (d) the reaction of the government thereto;
- (e) the loss of revenue suffered due to non-availability of cranes;
- (f) whether the responsibility for this loss has been fixed and action taken against the concerned authorities; (g) if so, the details thereof and if not, the reasons therefor; and (h) the present status of finalization of the tender and the time by which the contract is likely to be finalised to obviate further loss of revenue?.

Answer

MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT

(DR. DEBENDRA PRADHAN)

- (a) Yes, Sir.
- (b) No, Sir
- (c) There were only two valid tenders and when the tenders were being analysed, it came to the notice of the board that the lowest tenderer was not financially sound . The board after detailed examination, decided to award the contract to the other tenderer.
- (d) A representation was made by the lowest tenderer to the government. The Government directed Chennai Port Trust to review the proposal of leasing the crane in view of the latest decision to involve private sector participation for operation of the container terminal at Chennai Port through `specialised solution` .
- (e) No, Sir.
- (f) & (g) Doesn't arise.
- (h) The Chennai Port Trust Board is re-examining the proposal.